

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)**

Original Application No. 165 of 2024

In the matter of

Achhru Ram Sharma

..... Applicant

V/s

State of Punjab and Others

..... Respondent

Reply of Punjab Pollution Control Board through Er. Gurmit Singh,
Environmental Engineer, Regional Office-3, Ludhiana in compliance to order dated
12.08.2024.


RESPECTFULLY SHOWETH


- 1) That the subject cited case is pending for adjudication before the Hon'ble National Green Tribunal.
- 2) That after considering the case, the Hon'ble National Green Tribunal has passed an order dated 12.08.2024 thereby directing the Punjab Pollution Control Board to file a separate report indicating the compliance of CTO conditions by the project proponent.
- 3) That the industry was visited by the officer of Punjab Pollution Control Board on 16.10.2024 to verify the compliance of CTO conditions. Point wise

For


compliance status of CTO granted under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 in an annotated form is given below:


Compliance status of CTO under the Water (Prevention and Control of Pollution) Act, 1974


S.no.	General Conditions	Compliance status
1	This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.	The industry has obtained power load of 2900 KVA being an existing unit operating at site since 2008-09.
2	The industry shall apply for renewal/further extension in validity of consent at-least two months before expiry of the consent.	The industry is having CTO under the Water Act, 1974 valid for a period upto 31.03.2027.
3	The industry shall ensure that the effluent discharging through the authorized outlet shall confirm to the prescribed standards as applicable from time to time. 	As per the analysis report of effluent samples collected from the outlet of ETP on 26.04.2024, the industry is achieving the prescribed effluent standards. Copy of analysis report is attached herewith as Annexure-A .
4	The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.	The industry has made adequate plantation along with its boundary wall.
5	The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the industry.	As per the analysis report of effluent samples collected from the outlet of ETP on 26.04.2024, the industry is achieving the prescribed effluent standards. Copy of analysis report is attached herewith as Annexure-A .


6	The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes (Management, Handling and Trans-boundary Movement) Rules, 2008 as amended time to time, without any adverse effect on the environment, in any manner.	The industry has provided separate hazardous waste storage room and has also maintained record regarding generation of hazardous waste of category 5.1 of HWM Rules, 2016.
7	The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.	As per the analysis report of effluent samples collected from the outlet of ETP on 26.04.2024, the industry is achieving the prescribed effluent standards. Copy of analysis report is attached herewith as Annexure-A .
8	The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30 th June of every year.	Balance sheet as on 31 st March 2024 has been furnished.
9	The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.	The industry has submitted CA certificate showing value of fixed assets of the industry at the time of obtaining CTO from the Board.
10	During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam. 	During visit to the industry, no floating solid or visible form was found discharged by the industry.
11	Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.	General Condition.


12	The industry shall not change or alter the manufacturing process (es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.	The industry has not changed its manufacturing process with respect to CTO obtained by it from the Board.
13	Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.	General Condition. <i>me</i>
14	The industry shall provide terminal manhole (s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.	The industry has provided manhole and check point upstream of the final outlet of the premises of the industry.
15	The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.	The industry has installed flow meter to measure the quantity of fresh water consumed and waste water discharged from the outlet of the ETP.
16	The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.	The industry has maintained record regarding operation of effluent treatment plant.

17	The Industry shall provide online monitoring equipments for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.	Not applicable.
18	The pollution control devices shall be interlocked with the manufacturing process of the industry.	The pollution control devices have been interlocked with the manufacturing process of the industry.
19	The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.	The industry has not changed its authorized mode of disposal.
20	The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.	The industry is not covered under EIA notification dated 14.09.2006, however, the industry has obtained permission from the State Appraisal Committee vide letter no. 7370 dated 22.08.2008.
21	The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.	The industry has obtained insurance cover of Rs. 4 crores under the Public Liability Insurance Act, 1991.
22	The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent. 	The industry has provided only one outlet to discharge its treated effluent onto land for plantation.
23	The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:- (i) Once in Year for Small Scale Industries.	The industry has provided in house lab for self-monitoring of various effluent parameters.

	<p>(ii) Four In a Year for Large/Medium Scale Industries.</p> <p>(iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.</p>	
24	The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.	The industry has installed electromagnetic flow meters at source of fresh water supply as well as outlet of ETP.
25	The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.	General Condition. 
26	The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.	General Condition.
27	The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.	General Condition.
28	Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor	General Condition.

	relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.	
29	The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.	The industry has installed effluent treatment plant of adequate capacity to hold back the effluent in case of failure of septic tank.
30	<p>The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.</p> <p>(i) Where unavoidable to prevent loss of life or some property damage or</p> <p>(ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.</p>	General Condition.
31	The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.	<p>During visit to the industry on 16.10.2024, no stagnation of effluent was observed there.</p> 
32	The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.	No code of practice has been prescribed for solvent extraction cum refinery units. Otherwise the industry is complying with the consent conditions.
33	Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.	No solid, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters is disposed off into any of the natural water.

34	The Industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes.	The industry has provided re-circulation system to re-circulate the entire cooling water.
35	The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.	Provided
36	The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.	The industry has developed plantation in an area of more than 10 acres for disposal of treated trade effluent.
37	Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or by-pass.	General condition. 
38	The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.	The industry has submitted a detailed plan showing therein the distribution system for conveying waste-water for application onto land for irrigation.
39	The industry shall ensure that the effluent discharged by it is toxicity free.	No toxic effluent is being discharged by the industry.
40	The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.	Complied with.
41	Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.	The industry has provided separate drain to carry the oil & grease upto ETP.


42	The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the Industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.	The industry has provided 02 piezometers i.e. 01 upstream of the Industry and 01 downstream of the Industry.
43	The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.	The industry is generating the effluent well within the quantum of the consent to operate granted by the Board.
S.no.	Special Conditions	Compliance
1.	The industry will discharge its treated effluent onto land for plantation only and will keep the plantation area properly developed.	The industry has developed plantation in an area of more than 10 acres for disposal of treated trade effluent.
2.	The industry will obtain the permission for the use/abstraction of ground water as per the requirements of Central Ground Water Authority (CGWA). In absence of obtaining of permission, the operation of the industry is entirely at its risk and cost and the Board will not be responsible for any loss, in case the CGWA will prohibit the abstraction/use of water on account of non-obtaining of such permission.	The industry has applied for obtaining permission from CGWA. 
3.	The industry shall comply with the manufacture, storage and import of Hazardous Chemical Rules, 1989 (as amended) and submit the details on onside emergency plan, safety reports and safety audit reports in accordance with the manufacture, storage and	Not applicable.

	import of hazardous chemical rules, 1989, in case the industry or installation handling hazardous chemicals quantity equal to or more than the threshold quantity specified in the said rules.	
4.	The industry shall provide adequate arrangement for fire-fighting and against any accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipment's etc, which are likely to cause environmental pollution. The industry to obtain necessary permissions from the concerned authorities like Municipal Corporation, Ludhiana and Deptt. of Labour/Director of Factories, Punjab with respect to the above safety measures.	Adequate fire-fighting arrangements have been provided by the industry. The industry has also obtained permission from the fire department.

gr

Compliance status of CTO conditions under the Air (Prevention and Control of Pollution) Act, 1981.


S. No	General Conditions	Compliance status
1	This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.	The industry has obtained power load of 2900 KVA being an existing unit operating at site since 2008-09.
2	The industry shall apply for renewal/further extension in validity of consent at least two months before expiry of the consent.	The industry is having CTO under the Air Act, 1981 valid for a period upto 31.03.2027.
3	The industry shall not violate any of the norms prescribed under the Air (Prevention & Control of Pollution) Act, 1981, failing which, the consent shall be cancelled / revoked.	As per the analysis report of air emission samples collected from the stack of boiler section on 20.01.2023, the industry is achieving the prescribed emission standards. Copy of analysis report is attached herewith as


		Annexure-B.
4	The achievement of adequacy and efficiency of the air pollution control devices installed shall be the entire responsibility of the industry.	As per the analysis report of air emission samples collected from the stack of boiler section on 20.01.2023, the industry is achieving the prescribed emission standards. Copy of analysis report is attached herewith as Annexure-B.
5	The authorized fuel being used shall not be changed without the prior written permission of the Board.	The industry is using fuel (rice husk) as per the permission obtained by it from the Board.
6	The industry shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time.	As per the analysis report of air emission samples collected from the stack of boiler section on 20.01.2023, the industry is achieving the prescribed emission standards. Copy of analysis report is attached herewith as Annexure-B.
7	<p>The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.</p> <p>Specifications of the port-holes shall be as under:-</p> <p>i) The sampling ports shall be provided at least 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-</p> $De = 2 LW / (L+W)$ <p>Where L= length in mts. W= Width in</p>	<p>The industry has provided port holes, platforms and other necessary facilities to facilitate sample collections.</p> 


	<p>mts.</p> <p>ii) The sampling port shall be 7 to 10 cm in diameter.</p>															
8	<p>The industry shall put display Board indicating environmental data in the prescribed format at the main entrance gate.</p>	<p>The industry has provided display Board indicating environmental data in the prescribed format at the main entrance gate.</p>														
9	<p>The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.</p> <p>(i) Stack height for boiler plants</p> <p>Note: Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.</p> <p>(i) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.</p> <p>(ii) Stack height for diesel generating sets:</p> <table border="0"> <thead> <tr> <th>Capacity of diesel generating set</th> <th>Height of the Stack</th> </tr> </thead> <tbody> <tr> <td>0-50 KVA</td> <td>Height of + 1.5 mt the building</td> </tr> <tr> <td>50-100 KVA</td> <td>-do- + 2.0 mt.</td> </tr> <tr> <td>100-150 KVA</td> <td>-do- + 2.5 mt.</td> </tr> <tr> <td>150-200 KVA</td> <td>-do- + 3.0 mt.</td> </tr> <tr> <td>200-250 KVA</td> <td>-do- + 3.5 mt.</td> </tr> <tr> <td>250-300 KVA</td> <td>-do- + 3.5 mt.</td> </tr> </tbody> </table> <p>For higher KVA rating stack height H (in meter) shall be worked out according to the formula:</p> $H = h + 0.2 (KVA)^{0.5}$	Capacity of diesel generating set	Height of the Stack	0-50 KVA	Height of + 1.5 mt the building	50-100 KVA	-do- + 2.0 mt.	100-150 KVA	-do- + 2.5 mt.	150-200 KVA	-do- + 3.0 mt.	200-250 KVA	-do- + 3.5 mt.	250-300 KVA	-do- + 3.5 mt.	<p>The industry has provided stack of height 41 meter above the ground level, which is adequate.</p> <p>The industry has provided stack of height more than 3 meter above roof level with all DG sets, which is adequate.</p>
Capacity of diesel generating set	Height of the Stack															
0-50 KVA	Height of + 1.5 mt the building															
50-100 KVA	-do- + 2.0 mt.															
100-150 KVA	-do- + 2.5 mt.															
150-200 KVA	-do- + 3.0 mt.															
200-250 KVA	-do- + 3.5 mt.															
250-300 KVA	-do- + 3.5 mt.															


	Where, h = height of the building in meters where the generator set is installed.	
10	The pollution control devices shall be interlocked with the manufacturing process of the industry to ensure its regular operation.	The pollution control devices have been interlocked with the manufacturing process of the industry to ensure its regular operation.
11	The existing pollution control equipment shall be altered or replaced in accordance with the directions of the Board, and no pollution control equipment or chimney shall be altered or as the case may be erected or re-erected except with the prior approval of the Board.	General Condition.
12	The industry will provide canopy and adequate stack with the D.G sets so as to comply with the provision of notification No GSR-371 E dated 17-5-2002(amended from time to time) issued by MOEF under Environment (Protection) Act, 1986.	The industry has provided canopy and adequate stack height with all its 03 DG sets.
13	<p>The Govt. of Punjab, Department of Science, Technology & Environment vide its notification no.4/46/92-3ST/2839 dt. 29/12/1993 has put prohibition on the use of rice husk as fuel after 1.4.1995 except the following:-</p> <p>In the form of briquettes and use of rice husk in fluidized bed combustion. So, the industry shall make the necessary arrangement to comply with the above notification.</p>	<p>The industry has installed FBC boiler of capacity 28 TPH and rice husk is being used as fuel.</p> <p style="text-align: center;"><i>ju</i></p>
14	The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.	Balance sheet as on 31 st March 2024 has been furnished.


15	That the industry shall submit a yearly certificate to the effect that no addition / up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.	The industry has submitted CA certificate showing value of fixed assets of the industry at the time of obtaining CTO from the Board.
16	<p>a) The industry shall ensure that at any time the emission do not exceed the prescribed emissions standards laid down by the Board from time to time for such type of industry /emissions.</p> <p>b) The industry shall ensure that the emissions from each stack shall conform to the following emission standards laid down by the Board in respect of the Industrial Boilers.</p> <p>All emissions normalized to 12% carbon dioxide.</p>	<p>As per the analysis report of air emission samples collected from the stack of boiler section on 20.01.2023, the industry is achieving the prescribed emission standards. Copy of analysis report is attached herewith as Annexure-B.</p> <p><i>Ma</i></p>
17	The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, without any adverse effect on the environment, in any manner.	The industry has provided separate hazardous waste storage room and has also maintained record regarding generation of hazardous waste of category 5.1 of HWM Rules, 2016.
18	<p>The air pollution control equipment's shall be kept at all time in good running condition and;</p> <p>(i) All failures of control equipment's.</p> <p>(ii) The emissions of any air pollutant into the atmosphere in excess of the standards lay down by the Board occurring or being apprehended to occur due to accident or other unforeseen act or event. 'Shall be intimated</p>	During visit on 16.10.2024 all the pollution control equipments were found in good working conditions.

	through fax to the concerned Regional Office as well as to the Director of Factorles, Punjab, Chandigarh as required under rule 10 of the Punjab State Board for the Prevention and Control of Air Pollution Rules, 1983'.	
19	The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.	The industry has made adequate plantation along with its boundary wall.
20	The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable.	The industry has submitted copy of onsite emergency plan.
21	The industry shall comply with the conditions imposed by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06, if applicable.	The industry is not covered under EIA notification dated 14.09.2006, however, the industry has obtained permission from the State Appraisal Committee vide letter no. 7370 dated 22.08.2008.
22	The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:- (i) Once in Year for Small Scale Industries. (ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries.	As per the analysis report of air emission samples collected from the stack of boiler section on 20.01.2023, the industry is achieving the prescribed emission standards. Copy of analysis report is attached herewith as Annexure-B. 
23	The industry shall maintain the following record to the satisfaction of the Board :- (i) Log books for running of air pollution control devices or pumps/motors used for it.	The industry has maintained record for operation of its entire boiler section including APCD.

	<p>(ii) Register showing the result of various tests conducted by the industry for monitoring of stack emissions and ambient air.</p> <p>(iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.</p>	
24	The industry will install the separate energy meter for running pollution control devices and shall maintain record with respect to operation of air pollution control device so as to satisfy the Board regarding the regular operation of air pollution control device and monthly reading / record may be sent to the Board by the fifth of the following month.	Provided and record maintained.
25	The industry shall provide online monitoring system as applicable, for in stack emission and shall maintain the record of the same for inspection of the Board Officers. 	Not applicable.
26	The Board reserves the right to revoke the consent granted to the industry at any time, in case the industry is found violating the provisions of Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.	General Condition.
27	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.	General Condition.

28	Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.	General Condition.
29	Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions	General Condition.
30	The industry shall dispose off its solid waste generated by the burning of fuel in an Environmentally Sound Manner within the premises/outside as approved by the Board, to avoid public nuisance and air pollution problem in the area.	Given to the farmers.
31	The industry shall ensure that no air pollution problem or public nuisance is created in the area due to the discharge of emissions from the industry.	During visit on 16.10.2024, no air pollution problem was observed there in the area. 
32	The industry shall provide adequate arrangement for fighting the accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipment's etc, which are likely to cause environmental pollution.	Adequate fire-fighting arrangements have been provided by the industry. The industry has also obtained permission from the Fire Department.
33	The industry shall not change or alter the manufacturing process (es) and fuel so as to change the quality/quantity of emissions generated without the prior permission of the Board.	No process has been changed by the industry. Also, during visit on 16.10.2024, no illegal fuel was found there in the industry premises.

34	The Industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.	Given to the farmers.
35	The industry shall obtain and submit Insurance cover under the Public Liability Insurance Act, 1991.	The industry has obtained insurance cover of Rs. 4 crores under the Public Liability Insurance Act, 1991.
36	The industry shall provide proper and adequate air pollution control arrangements for control emission from its fuel handling area, if applicable.	The industry has installed electro static precipitator (ESP) as air pollution control devices.
37	The industry shall comply with the code of practice as notified by the Government/Board for the type of industries where the siting guidelines / Code of Practice have been notified. 	No code of practice has been prescribed for solvent extraction unit. However, the industry is complying with the consent conditions.
38	The industry shall not cause any nuisance/traffic hazard in vicinity of the area.	No complaint has been received regarding nuisance/ traffic hazard by the industry.
39	The industry shall ensure that the noise & air emission from D.G. sets do not exceed the standards prescribed for D.G. sets by the Ministry of Environment & Forests, New Delhi.	The industry has provided canopy and adequate stack height with all its DG sets.
40	The industry shall ensure that there will not be significant visible dust emissions beyond the property line.	During visit on 16.10.2024, no visible dust emissions were observed there.

41	The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry.	The industry has installed electro static precipitator (ESP) as air pollution control devices.
42	The industry shall ensure that its production capacity does not exceed the capacity mentioned in the consent and shall not carry out any expansion without the prior permission / NOC of the Board.	The industry has not enhanced its production capacity.
S.no.	Special Conditions	Compliance status
1.	The industry will obtain the permission for the use/abstraction of ground water as per the requirements of Central Ground Water Authority (CGWA). In absence of obtaining of permission, the operation of the industry is entirely at its risk and cost and the Board will not be responsible for any loss, in case the CGWA will prohibit the abstraction/use of water on account of non-obtaining of such permission.	The industry has applied for obtaining permission from CGWA. 
2.	The industry shall comply with the manufacture, storage and import of Hazardous Chemical Rules, 1989 (as amended) and submit the details on onsite emergency plan, safety reports and safety audit reports in accordance with the manufacture, storage and import of hazardous chemical rules, 1989, in case the industry or installation handling hazardous chemicals quantity equal to or more than the threshold quantity specified in the said rules.	Not applicable.

3.	The industry shall provide adequate arrangement for fire-fighting and against any accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipment's etc, which are likely to cause environmental pollution. The industry to obtain necessary permissions from the concerned authorities like Municipal Corporation, Ludhiana and Deptt. of Labour/Director of Factories, Punjab with respect to the above safety measures.	Adequate fire-fighting arrangements have been provided by the industry. The industry has also obtained permission from the Fire Department.
----	--	---

- 4) That the compliance report of CTO conditions by the project proponent under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act, 1981 is hereby submitted on behalf of PPCB for kind consideration of the Hon'ble Tribunal.

Submitted by

M
21/10/2024
(Gurmit Singh)

Date: 21.10.2024

Place: Ludhiana

Environmental Engineer,
Punjab Pollution Control Board
Regional Office-3, Ludhiana

(On behalf of Punjab Pollution Control Board)



PPCB-302530

Punjab Pollution Control Board

Zonal Laboratory, E-648-B, 2nd Floor,
Phase-5, Focal Point, Ludhiana.

E-mail: stappcb@ppcb.org.in

Annexure - A

208

Water Analysis Report

1. Laboratory Sample no.: E 27/Zonal Lab/2024
2. Name of Industry : M/s AP Refinery Pvt. Ltd.,
Vill. Tapar, Harnia, Tehsil Jagraon,
Distt. Ludhiana
3. Name of Sample Collecting Officer : Er. Gurmeet Singh, E.E., PPCB RO.3, Ludhiana,
Er. Rajpal Gill, A.E.E., PPCB RO.3, Ludhiana,
Sh. Jagdish Prasad Meena, Scientist, CPCB,
Nalima Akhtar Scientist, C, CGWB,
Sh. Gurbir Singh, Kohli, SDM Jagaron.
4. Type of Sample : Grab
5. Date of Sample Collection : 26.04.2024
6. Date of Receiving: 26.04.2024
7. Method Followed IS 3025/ methods of APHA

3
 30/04/2024
 11.2.8
 09.10.24

Results:

Sr. No.	Parameters	Inlet	Outlet	Aeration Tank-1	Aeration Tank-2	Prescribed Standard
1.	pH	5.3	8.3	-	-	6.5-8.5
2.	Total Suspended Solids (mg/l)	690	16	-	-	150
3.	Total Dissolved Solids (mg/l)	2430	3407	-	-	-
4.	Chemical Oxygen demand (mg/l)	1440	62	-	-	200
5.	Bio-chemical Oxygen Demand (mg/l)	580	16	-	-	100
6.	Oil & Grease (mg/l)	8.6	BDL	-	-	20
7.	Sodium Absorption Ratio (SAR)	-	54.0	-	-	-
8.	Mixed Liquid Suspended Solids (mg/l)	-	-	3560	2850	-
9.	Mixed Liquid Volatile Suspended Solids (mg/l)	-	-	1900	1950	-

Remarks :-

1. BDL means Below Method Detection Limit.
2. If any stringent limits/specific standards have been prescribed time to time by MoEF & CC, CPCB and PPCB, then stringent limits/ specific standards would prevail subject to clarification from the concerned Regional office.

[Signature]
 Junior Scientific Officer,
 Zonal Lab, Ludhiana

Ends. No. 1237-39

Dated 07/05/2024

A copy of the above is forwarded to the following for information and necessary action please along with data sheet:-

1. The Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana.
2. The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-2, Ludhiana.
3. The Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana.

[Signature]
 Scientific Officer,
 Zonal Lab, Ludhiana.



PUNJAB POLLUTION CONTROL BOARD

Zonal Laboratory,
E-648-B, 2nd Floor, Phase-5, Focal Point,
Ludhiana.

E-mail: labppcbldh@gmail.com


Air Analysis Report

1. Laboratory Sample no.: N/246/ Zonal Lab /2023
2. Name of Industry : M/s A.P. Refinery Pvt.Ltd.,
VIII, Tappar Harian, Nakodar Road,
Jagroon, Ludhiana
3. Name of Sample Collecting Officer : Er. Rajpal Gill, AEE
Sh. Dalvir Singh, ASO
4. Date of Sample Collection : 20-01-2023
5. Date of sample receiving in Lab: 21-01-2023
6. Test Method: As per Relevant parts of IS:11255

Results:		Parameter	Results	Prescribed Standards
Sr. No.	Point of Sample Collection			
1.	Porthole on Stack after APCD (Boiler@28TPH)	Particulate matter at 12% CO ₂	140 mg/Nm ³	150 mg/Nm ³

Note: The prescribed standards are EPA standards. If any stringent limits/specific standards have been prescribed by MoEF & CC, CPCB and PPCB, then the same shall prevail subject to clarification from the concerned Regional office.

---End of Report---



27/1
Scientific Officer,
Zonal Lab, Ludhiana

Dated 27/01/2023

nds. No. 2569-71

A copy of the above is forwarded to the following for information and necessary action please
along with data sheet:-

- The Chief Environmental Engineer, Air, Punjab Pollution Control Board, Jalandhar.
- The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-2, Ludhiana
- The Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana.


Scientific Assistant
Zonal Lab, Ludhiana